

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO.692
TO BE ANSWERED ON 17.12.2018

EIA for construction of a dam of Mullaperiyar

692. SHRIMATI KANIMOZHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry granted Terms of Reference for an Environmental Impact Assessment (EIA) study in Mullaperiyar for construction of a new dam by Kerala Government which are in violation of the orders of the Supreme Court;
- (b) if so, the details thereof; and;
- (c) whether the Ministry received any prior consent from Tamil Nadu Government for base data collection to prepare EIA report, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) & (b) The Ministry granted Terms of Reference (TOR) for construction of new Mullaperiyar dam in Idukki District of Kerala by Irrigation Department, Government of Kerala on 14.11.2018 as per Environment Impact Assessment (EIA) Notification, 2006 and subsequent amendment in 2009 along with the conditions for preparation of EIA/EMP report. A condition has been stipulated in the TOR letter which is reproduced below:

- *As per the ruling of the Hon'ble Supreme Court, in its judgment dated May 7, 2014, liberty has been granted to the parties to apply to the Court if they are or unable to arrive at some amicable solution regarding the new dam. Therefore, mutual consent/amicable solution passed in this regard should be submitted while applying for environmental clearance.*

(c) Prior consent from Tamil Nadu Government for collection of baseline data for preparation of Environmental Impact Assessment report (EIA) as per the EIA Notification, 2006 is not required.
